

said that they were contemplating institution of legal action against the proprietor of the hotel.

**Shri Shree Narayan Das:** May I know that this was not an isolated incident, but previously also some instances had occurred, and what was the action taken at that time and whether it had any effect upon this?

**Shri Dinesh Singh:** I could not say offhand about these isolated instances. I remember there was one about 6 or 7 years ago or even earlier. I could not say offhand what happened in that case.

**Shri Shree Narayan Das:** May I know whether despite the production of diplomatic card, service was not done to him?

**Shri Dinesh Singh:** Yes, Sir; I said so in the main reply.

**Shri Hem Barua:** In view of Southern Rhodesia's close association with the Commonwealth, may I know whether the Prime Minister is going to discuss this matter in the forthcoming Commonwealth Prime Ministers' Conference scheduled to be held in London during July?

**Mr. Speaker:** They have expressed regret and they have apologised.

**Shri Dinesh Singh:** And, they are contemplating legal action.

श्री रामसेवक यादव : जहाँ तक मेरी जानकारी है, यह तीसरी या चौथी घटना है। पहले अमरीका में हमारे राजदूत के साथ और उसके बाद इंग्लैण्ड में हमारे प्रेस एटैची और उसके बच्चों के साथ ऐसी घटनायें हो चुकी हैं। मैं जानना चाहता हूँ कि केवल एतराज-पत्र लिखने के अलावा सरकार और क्या कार्यवाही करने पर विचार कर रही है।

अध्यक्ष महोदय : और क्या कर सकती है ? उसने पत्र लिखा और उन्होंने गलती मान ली और अब वे उसके बरखिलाफ़ एक्शन ले रहे हैं।

**Shri D. C. Sharma:** May I know whether the Government has heard

from the Southern Rhodesian Government in detail about the legal action taken against the hotel proprietor and when they wrote last to the Government on the subject?

**Shri Dinesh Singh:** The case is under preparation. They have asked us to waive the diplomatic immunity enjoyed by the Assistant Press Attache and we have waived that immunity. The case is under preparation.

### Industrial Truce Resolution

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\*798. { **Dr. L. M. Singhvi:**  
**Shri Subodh Hansda:**  
**Shri M. L. Dwivedi:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether the Industrial Truce Resolution which was reviewed by Indian Labour Conference in July, 1963 was implemented in toto by the labour organisations;

(b) if not, the organisations that violated this truce; and

(c) whether any action was taken against such organisations?

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhai Raman):** (a) and (b). By and large all labour organisations have carried out their obligations under the Industrial Truce Resolution. Of late, however there has been a tendency on the part of some Organisations to shirk these responsibilities under the Truce Resolution.

(c) All breaches of the Truce Resolution established after inquiries are brought home to the erring organisations.

**Dr. L. M. Singhvi:** May I know whether any effort has been made of late to get together various representatives of different trade unions,

particularly those of the erring trade unions in this matter in order that these violations may not be repeated?

**Shri C. R. Pattabhi Raman:** Actually even the trade unions which have not cooperated continue to seek the good offices of the Ministry to obtain from them the benefits accruing to them under the truce resolution. Even during last week, there have been requests from AITUC and HMS invoking the assistance of the truce resolution and the code in regard to some problems.

**Dr. L. M. Singhvi:** May I know if the Government have investigated the causes that led to the violation of the truce resolution and if so, what was the result of the investigation and the action proposed to be taken against those violating the truce resolution?

**Shri C. R. Pattabhi Raman:** So far as action is concerned, I have already indicated it in answer to part (c) of the question. It is true that the spontaneous enthusiasm that was evinced in the initial stages of the adoption of the truce resolution has gradually slackened. While the monthly average figures of man-days lost for the preceding period of 100 months was 6.0 lakhs, it had declined to 1.2 lakhs in November, 1962 and 2.3 lakhs in December, 1962. There was a further decline of man-days lost during January and February 1963, the figures being 0.4 lakhs and 0.3 lakhs respectively. This decline was arrested from March 1963 onwards. We have got an increase and it was 3.28 in August 1963. Further figures are not there.

**Shri Warrior:** May I know whether the labour organisations have intimated the Government many a time that there were constant violations on the part of the employers and that if the Government did not take any action in that respect the labour organisations will not be responsible for any action taken by the labour?

**Shri C. R. Pattabhi Raman:** Actually the Industrial Truce Resolution is a comprehensive resolution which

seeks to cover not only the employees but also the employers. Therefore, wherever it has occurred and it has been brought to our notice, we have drawn the attention of the employers and in many cases they have carried out the instructions given.

**Shri Ramachandra Ulaka:** May I know how many times the high level tripartite standing committee set up by the Indian Labour Conference held its meeting and reviewed the general labour situation since August 1963 and what are the recommendations and suggestions that have been made?

**Shri C. R. Pattabhi Raman:** The Standing Committee met in August, 1963 (5th August 1963) and subsequently in March 1964. Frequently they are considering the whole thing.

**Shri A. P. Sharma:** The hon. Minister has said that some organisations have violated this Truce Resolution. He has also said . . .

**Mr. Speaker:** What he has said he knows. The hon. Member may go on with the question. He need not repeat what the Minister has said.

**Shri A. P. Sharma:** I am asking the question. He has said about some organisations. He has also said that HMS and AITUC want to get out of it.

**Mr. Speaker:** I wanted the hon. Member to understand that the Minister need not be reminded of what he himself has said.

**Shri A. P. Sharma:** May I know which are those 'some organisations', and whether they belong to the AITUC and HMS?

**Shri C. R. Pattabhi Raman:** I have already said that they were AITUC and HMS.

**Shri Jashwant Mehta:** May I know whether the Government is contemplating to convene the conference again for implementing this resolution; if so, when it is going to be held?

**Shri C. R. Pattabhi Raman:** As I said, it is being done constantly.

**Shri Surendranath Dwivedy:** Is it not a fact that there are frequent violations of this Industrial Truce Resolution by some of the public sector undertakings on account of which there is constant labour trouble in those industries; if so, may I know what steps the Government have actually taken to stop these things?

**Shri C. R. Pattabhi Raman:** The Public sector is also included in this and we have drawn the attention of the public sector undertakings to this. I can give the break-up of figures; Sir, it is a long list.

**Mr. Speaker:** He need not.

**Shri Heda:** May I know whether the hours lost in the slow-down tactics and also when they shout slogans and do not work have been accounted for in the figures given by the hon. Minister?

**Mr. Speaker:** When slogans are shouted they are also hours lost unless they are working also simultaneously.

**The Minister of Labour and Employment (Shri D. Sanjivayya):** Shouting of slogans standing right in front of factories have been started only recently, and these have not been taken into consideration so far.

**Shri Vasudevan Nair:** Is it not a fact that the representatives of the AITUC and, I hope the HMS also, have made some concrete suggestions to the Government for its consideration so that the Industrial Truce Resolution can be truly preserved and implemented; if so, may I know what action the Government has taken to discuss those suggestions and implement them?

**Shri C. R. Pattabhi Raman:** HMS attended the last meeting which was convened in March. It was only the AITUC which did not attend. Even then, I gave instances where they have made use of this organisation. Their suggestions are constantly being attended to. All were present excepting the representatives of the AITUC.

**श्री कछवाय :** जो औद्योगिक संगठनों द्वारा था, मालिकों की ओर से उसको कितनी बार तोड़ा गया है और उनके खिलाफ सरकार ने अभी तक क्या कार्रवाई की है ?

**Shri D. Sanjivayya:** So far as employees' unions are concerned, the total number is 189. So far as the employers are concerned, the total number is 214.

**Shri Kapur Singh:** I want to know whether these violating organisations are known to be under the influence of those who repudiate normal loyalties to their country.

**Shri D. Sanjivayya:** I do not think this can be attributed to that.

**श्री कछवाय :** मालिकों द्वारा जो संकल्प को तोड़ा गया है, उसके आंकड़े तो दे दिये गये हैं लेकिन उनके खिलाफ कार्रवाई क्या की गई है, इसका उत्तर नहीं आया है।

**Shri C. R. Pattabhi Raman:** The total number was 403.

**Shri Surendranath Dwivedy:** What action has been taken?

**Shri D. Sanjivayya:** Whenever violations are brought to the notice of the Government, our special division called Implementation and Evaluation Division takes action. We bring it to the notice of the erring parties as to how they have not been trying to implement the industrial truce resolution and oftentimes amends are made by them.

**श्री क० ना० तिवारी :** आज के अखबारों में यह समाचार छपा है कि भोपाल के 'हेवी इलेक्ट्रीकलज कारखाने में हड़ताल हो गई है और उसको बन्द कर दिया गया है। क्या कारखाने द्वारा नियम को तोड़ने की वजह से यह चीज हुई है या किसी यूनियन ने जो एग्जिमेंट किया था, उसने उसको तोड़ा है ?

श्री अरि रोजगार मंत्रालय म उपमन्त्री (श्री २० कि० मालवीय): आज ही के अखबारों में यह निकला है और हम लोग इन-फार्मेशन लेने की कोशिश कर रहे हैं।

**Indian Ambassador in U.A.R.**

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\*799. { **Shri Hem Barua:**  
**Shri Yashpal Singh:**  
**Shri Shree Narayan Das:**

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Indian Ambassador at Cairo attended a reception given at Cairo by Mr. Chou En-Lai; and

(b) whether prior instruction from Government was obtained by him?

**The Deputy Minister in the Ministry of External Affairs (Shri Dimesh Singh):** (a) Yes, Sir.

(b) Our general instructions to our Heads of Missions were that they should attend formal functions given by Governments of the countries visited by the Chinese Premier. This did not include functions held by the Chinese. However, owing to a misunderstanding of instructions our Ambassador in the UAR attended a reception given by Mr. Chou-En-Lai.

**Dr. M. S. Aney:** Sir, may I ask a question?

**Mr. Speaker:** The first opportunity is given to the sponsor of the question.

**Shri Hem Barua:** The Deputy Minister has admitted now that our representative attended Mr. Chou-En-Lai's party. This is the second in the series; the first was in Peking. On the top of all that, information has now come that in Algiers the Chinese excluded the Indian delegation from the reception to the members of the Afro-Asian Solidarity Council and that was given publicity with a great deal of fanfare in the Council meeting. In view of those

instances of subservience by our Government, may I know whether these are not enough to confirm the belief that this is only a naked confirmation of our Prime Minister's policy of appeasement with China?

**Mr. Speaker:** That would be a matter of opinion. Does he want to get any information on that?

**Shri Hem Barua:** That is the information that I want.

**Mr. Speaker:** That is no information.

**Shri Hem Barua:** I want to know whether it is appeasement or not. Now they have been trying to take shelter under one plea. . .

**Mr. Speaker:** He is arguing. The Member would lose his chance if he does not put the question

**Shri Hem Barua:** I want to know whether this is an act of appeasement or not.

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** It is obviously not an act of appeasement, nor can such a view be taken by anybody excepting possibly the hon. Member opposite.

**Shri Hem Barua:** In view of the fact that our United Nations delegation recently refused to attend the dinner party given by Sir Patric Dean on the ground that he equated India with Pakistan on the Kashmir issue—and that is a very fine thing that our delegation did—may I know. . .

**Mr. Speaker:** Why comments also side by side? These comments, inferences, innuendoes and insinuations should be avoided.

**Shri Hem Barua:** May I submit that you are preventing us from congratulating those who deserve it?

**Mr. Speaker:** I am sorry, I have to be governed by the rules.